

2. Scheme of Pre Matric Scholarships to the children of those engaged in unclean occupation:

The objective of the scheme is to provide financial assistance to the children of scavengers, sweepers having traditionally link with scavenging, flayers and tanners, irrespective of their religion, to pursue education upto matriculation level. The target group covers SC students also. The State Governments and Union Territory Administrations implement the Scheme. The financial assistance includes monthly scholarship and annual adhoc grant. The Scheme covers day scholars from Class I to X.

Income ceiling:- There is no income ceiling prescribed under the scheme.

3. Central Sector Scholarship scheme of Top Class Education for SC students:

The objective of the scheme is to promote quality professional education amongst SC students, by providing them scholarship for pursuing studies in 183 identified institutes of excellence. The scholarship includes tuition fee and other non-refundable fees, living expenses, books and stationery allowance and computer.

Income ceiling:- The scholarship is meant to be paid to the students whose parent's/guardian's income from all sources does not exceed Rs. 2.00 lakh per annum.

4. Scheme of Post Matric Scholarships to the Students belonging to Scheduled Tribes:

The objective of the scheme is to provide financial assistance to the Scheduled Tribes students studying at post matriculation or post-secondary stage to enable them to complete their education. The financial assistance includes maintenance allowance, reimbursement of non-retundable compulsory fee charged by educational institutions, Book Bank facility and other allowances.

Income ceiling:- The scholarship is meant to be paid to the students whose parent's/guardian's income from all sources does not exceed Rs. 1.08 lakh per annum.

5. Central Sector Scholarship scheme of Top Class Education for ST students:

The objective of the scheme is to encourage meritorious ST students for pursuing studies at degree and post degree level in any of the 125 identified institutes of excellence spread all over the country. The financial assistance includes full tuition fee and non-refundable charges, living expenses, books and stationery charges and cost of computer.

Income ceiling:- The scholarship is to be paid to the students whose parent's/guardian's income from all sources does not exceed Rs. 2.00 lakh per annum.

Besides, SC/ST students are also provided National Overseas Scholarships for pursuing higher studies abroad. The income ceiling under the scheme is Rs. 25,000 per month.

Reservation Act

3183. SHRI PRAVEEN RASHTRAPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the reasons for not giving priority to Bill for 'Reservation Act' as assured in the National Common Minimum Programme;
- (b) what happened to the much publicized Reservation in Private sector; and
- (c) the status of backlog vacancies in Nationalised Banks and other public sector organizations?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) A Bill, namely, the Scheduled Castes and Scheduled Tribes (Reservation in Posts and Services) Bill, 2008 was introduced in the Rajya Sabha which passed it on 23.12.2008. The Bill, however, could not be discussed in the Lok Sabha and has since lapsed with the dissolution of the 14th Lok Sabha.

(b) A Coordination Committee has been set up under the Chairmanship of the Principal Secretary to the Prime Minister for considering affirmative action in the Private Sector. The Committee has held three meetings and held discussions with Apex Industry Chambers/Associations.

- (c) The information is being collected and will be laid on the Table of the House.

Representations to include various communities in the list of SCs

3184. SHRI SYED AZEEZ PASHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government had received many representations from State Governments and other organizations to include various communities in the list of Scheduled Castes (SCs);
- (b) if so, the details thereof, State-wise and Caste-wise;
- (c) the reaction of the Government thereto;
- (d) the steps taken/being taken by Government to include such communities in the list of SCs;
- (e) whether any decision is taken by the Government about the demand of SC's classification in Andhra Pradesh;
- (f) if so, the details thereof;
- (g) the reaction of Government thereto; and
- (h) the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) Complete proposals for inclusion in the list of Scheduled Castes, in accordance with the prescribed procedure, have been received from ten States and one Union Territory, details of which are shown in the enclosed Statement (See below). The proposals are processed as per prescribed procedure.